

theft of ancient Nandi from the Kotappa Konda Temple in Guntur district, Andhra Pradesh. The above temple is neither under the protection of Archaeological Survey of India nor the State Archaeology Department of Andhra Pradesh. As per the information received from Superintending Archaeologist, Archaeological Survey of India, Hyderabad Circle, Hyderabad the temple in reference is under the control of Endowments Department, Government of Andhra Pradesh.

(b) If any information of theft of Nandi from Kotappa Konda Temple in Guntur District, Andhra Pradesh is received, appropriate action will be taken under the provisions of the Antiquities and Art Treasures Act, 1972.

(c) Archaeological Survey of India is responsible for maintenance of monuments/museums under its jurisdictions located across the country.

(d) If information is received, the team of the Archaeological Survey of India will be sent to the place of theft.

The AMASR Act, 1958

3074. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of CULTURE be pleased to state:

(a) whether it is fact that many of the provisions under the Ancient Monuments and Archaeological Sites and Remains (AMASR) Act, 1958 and Rules, 1958 have become outdated and hence need amendments;

(b) whether some initiative, other than AMASR Amendment Act, 2010, had been taken by ASI in the past; and

(c) the reason(s) for shelving the initiative?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) No, Sir. Provisions of Ancient Monuments and Archaeological Sites and Remains (AMASR) Act, 1958 and Rules, 1959 are not out dated and implemented effectively on ground.

(b) Before 2010 notable amendments were made as under: (i) Insertion of section 2A in the Ancient Monuments and Archaeological Sites and Remains Act, 1958, by Act No.52 of 1972 with regard to State of Jammu and Kashmir with effect from 5.4.1976, (ii) word “compulsory purchase” have been substituted by the words “compulsory acquisition” under sections 23(2), 23(4), 26(2) and 26(3) of the Act 1958 with effect from 05.04.1976 (iii) the words “compulsory purchase of any such antiquities at their market value” have been substituted by the words “compulsory acquisition of any such antiquities” under section 23(3) and 26(1) of the Act 1958

with effect from 05.04.1976, (iv) the words “to be purchased” have been substituted by the words “to be acquired” under section 26(1) of the Act 1958 with effect from 05.04.1976, (v) Section 28(2) of the Act, 1958 related to compulsory acquisition has been amended suitably after enactment of the Antiquities and Art Treasures Act 1972, *vide* Act No.52 of 1972 with effect from 5.4.1976, (vi) Section 38(4) of the Act 1958 has been amended by Act No.4 of 2005 regarding placing every rules made under Act, 1958 before each House of Parliament with effect from 11.01.2005.

(c) Does not arise.

Development of Ghrishneshwar temple of Ellora, Maharashtra

3075. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of CULTURE be pleased to state:

(a) whether the condition of Ghrishneshwar temple, visited by a large number of pilgrims daily, is deplorable even while it is a protected monument and located next to Ellora Caves;

(b) what major conservation and development works have been undertaken by ASI at the temple in the last five years and expenditure incurred thereon; and

(c) the reasons for ASI not removing encroachments from its premises and take up development on priority?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) No, Sir. The conservation work of protected monuments is a continuous process and the essential conservation work of Ghrishneshwar Temple is attended regularly as per the availability of resources. The major conservation and development works attended in last five years include providing tourist amenities, grill fencing, routine maintenance etc. The expenditure incurred in the last five years on its conservation and maintenance is ₹ 19,30,511.

(c) The matter for removal of encroachments from the temple premises is regularly persued with the local authorities.

Documentation of antiquities

3076. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CULTURE be pleased to state:

(a) whether documentation of antiquities by the National Mission on Monuments and Antiquities (NMMA) has been completed;

(b) if so, the details thereof;

(c) whether data of these documentations are available online; and